

**Marketing Formulations without
Licence by certain Foreign Drug
Firms**

2022. SHRI BHALJIBHAI PARMAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it has come to the notice of Government that M/s. S. K. F. and M/s. Hoechst have marketed some formulations without industrial licences directly or through others and thus contravened the provisions of the Industries (Development and Regulations) Act and rules connected with it; and

(b) if so, what action Government have taken or propose to take against them for contravening the laws of the land?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) and (b). It has been brought to the notice of the Government that M/s. S.K.F., were indulging in an unauthorised production and sale of Eskaycillin capsules, which is a formulation based on Ampicillin. The State Government has been asked to investigate into the matter. Their report is awaited.

It has also come to the notice of the Government that M/s. Hoechst are marketing Ampicillin produced by a small company. Reserve Bank of India have stated that under an agreement dated 24th August, 1972 between Hoechst Pharmaceuticals Ltd., and M/s. Indo-German Alkaloids, Bombay (which is a small scale manufacturing unit) the former has made available to the latter technical know-how for manufacture of certain products (details of drugs not disclosed), in return for the right to purchase the products manufactured by them. It is understood that M/s. Hoechst are marketing Ampicillin under trade name "Albercilm" manufactured by M/s. Indo-German Alk-

loids. The implications of the agreement mentioned above are under examination.

Demand from Assam State Government for increase in Royalty on Crude

**2023. SHRI ISHAQUE SAMBHALI:
SHRI ROBIN KAKOTI:**

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Assam State Government has requested to enhance the royalty on crude produced within that State; and

(b) if so, the broad outlines thereof and Government's response thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b). The Government of Assam have requested that the rate of royalty on crude oil be fixed at Rs. 75 per tonne from 1-4-1974 to 31-3-1979. No final decision has yet been taken.

Supply of High Viscosity Fuel Furnace Oil to Indian Naval Ships

2024. SHRI MADHU LIMAYE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Naval Headquarters had protested against the supply of high viscosity fuel furnace oil, a little time before the Bangladesh war, to the Petroleum Ministry;

(b) for how many months the oil companies continued supply of high viscosity furnace oil before and after the receipt of this letter;

(c) when was the 80 CS supply restored to our naval ships;

(d) was any action taken against the officers responsible for starting the high viscosity oil supplies to the Navy without I.S.I. clearance; and

(e) if not, the reason for this leniency towards the officers guilty of a lapse in the sensitive area of our national security?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) to (e). Information is being collected and will be laid on the Table of the House.

District Election Officers and District Magistrates

2025 SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that District Election Officers and District Magistrates are the same; and

(b) if so, whether they will be expected to be impartial in the election work?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): (a) Not in all cases. The head of the District Administration, whether he is called the District Collector, District Magistrate or Deputy Commissioner has been designated or nominated as the District Election Officer except in a few metropolitan cities where the Commissioners of municipal corporations have been so designated.

(b) Yes, Sir

Illegal transactions in respect of Polyester Chips

2026. SHRI MADHU LIMAYE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) has the Minister received any letter from a Socialist M.P. dated the

15th November, 1974 on the illegal transactions in respect of Polyester chips by the I.O.C. and Cast of I.C.I. group of foreign companies; and

(b) if so, the details of the illegalities on which investigation has been ordered by the Ministry?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) Yes, Sir.

(b) So far as the sale of chips by Indian Organic Chemicals Limited is concerned, the matter is receiving the attention of Government with reference to the provisions of the Industries (Development and Regulation) Act. No sale of chips was effected by M/s. Chemicals and Fibres (India) Limited. They had supplied only 2 tonnes of chips to M/s Shree Synthetics on loan basis.

Shortage of Crude in Madras Refinery

2027. SHRIMATI PARVATHI KRISHNAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is a shortage of crude in Madras refinery;

(b) if so, the reasons and broad outlines thereof;

(c) steps taken to supply crude oil; and

(d) what has been the production in Madras refinery during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) No, Sir.

(b) and (c). Do not arise.